

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3168
TO BE ANSWERED ON 14.03.2018**

CONTRACT WORKERS

† 3168. SHRI VISHNU DAYAL RAM:

Will the Minister of RAILWAYS be pleased to state.

- (a) whether a large number of contract workers are working in the Railways;**
- (b) if so, the total number thereof as on date, zone-wise;**
- (c) whether wages are paid to these workers and facilities are being provided as per rules; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.3168 BY SHRI VISHNU DAYAL RAM TO BE ANSWERED IN LOK SABHA ON 14.03.2018 REGARDING CONTRACT WORKERS.

(a): Yes, Madam.

(b): Contract labourers are engaged by contractors themselves directly depending upon nature and quantum of outsourced work.

Approximate number of contract labourers is given below, zone-wise:-

Zonal Railway	No. of contract labourers	Zonal Railway	No. of contract labourers
Central	14732	North Western	942
Eastern	6971	Southern	6125
East Central	4550	South Central	9043
East Coast	4218	South Eastern	8000
Northern	8406	South East Central	9339
North Central	1836	South Western	5319
North Eastern	459	Western	7328
Northeast Frontier	1429	West Central	5468
Total			94,165

(c): Yes, Madam.

(d): Railways as principal employer ensures that the contract labourers are provided facilities by the contractor as per the provisions of Labour Laws including the Contract Labour (Regulation & Abolition) Act, 1970 and minimum wages as notified by the Central/State Governments under the Minimum Wages Act, 1948. Suitable instructions have been issued to the Zonal Railways that cases of violation of the above laws, if any, should be dealt with strictly in accordance with the extant provisions.
